NOTIFICATION

New Delhi, dated the 9th March, 2007.

S.O. 339 (E).- In exercise of the powers conferred by sub-section (1) of section 210A of the Companies Act, 1956 (1 of 1956), the Central Government hereby constitutes an Advisory Committee to be called the National Advisory Committee on Accounting Standards, consisting of the following persons to advise the Central Government on the formulation and laying down of accounting policies and accounting standards for adoption by companies or class of companies under the said Act, namely:-

(1) Shri Yezdi H. Malegam, Chartered Accountant Chairperson (shall hold office upto 28.2.2008) [under clause (a) of sub-section (2) of section 210A]

(2) Shri T.N. Manoharan, President of the Institute of Chartered Accountants of India Member (shall hold office upto 28.2.2008) [nominated under clause (b) of sub-section (2) of section 210A]

(3) Ms. Preeti Malhotra, President of the Institute of Company Secretaries of India Member (shall hold office upto 28.2.2008) [nominated under clause (b) of sub-section (2) of section 210A]

(4) Shri Dhananjay V. Joshi, President of the Institute of Cost and Works Accountants of India Member (shall hold office upto 28.2.2008) [nominated under clause (b) of sub-section (2) of section 210A]

(5) Shri. Prashant Saran, Chief General Manager-in-charge, Reserve Bank of India Member (shall hold office upto 28.2.2008) [nominated under clause (d) of sub-section (2) of section 210A]

(6) Shri A.K. Awasthi, Director General (Commercial), Nominee of the Comptroller and Auditor-General of India Member (shall hold office upto 28.2.2008) [nominated under clause (e) of sub-section (2) of section 210A]
(7) Dr. N. Balasubramanian, Nominee of the Indian Institute of Management, Bangalore  
Member  
(shall hold office upto 28.2.2008)  
[nominated under clause (f) of subsection (2) of section 210A]

(8) Shri Dinesh Verma, CIT(ITA), Central Board of Direct Taxes  
Member  
(shall hold office upto 28.2.2008)  
[nominated under clause (g) of subsection (2) of section 210A]

(9) Shri Ved Jain, Nominee of the Associated Chambers of Commerce and Industry of India  
Member  
(shall hold office upto 28.2.2008)  
[nominated under clause (h) of subsection (2) of section 210A]

(10) Shri S.R. Mehta, Nominee of the Federation of Indian Chambers of Commerce & Industry  
Member  
(shall hold office upto 28.2.2008)  
[nominated under clause (h) of subsection (2) of section 210A]

(11) Shri R. K. Nair  
Executive Director, Securities & Exchange Board of India  
Member  
(shall hold office upto 28.2.2008)  
[nominated under clause (i) of subsection (2) of section 210A]

(12) Shri Jitesh Khosla  
Joint Secretary, Ministry of Company Affairs  
Member  
(shall hold office upto 28.2.2008)  
[nominated under clause (c) of subsection (2) of section 210A].

2. This notification shall take effect from the date of publication in the Official Gazette.

[F.No.1/5/2001-CL.V]

JITESH KHOSLA,  
Joint Secretary.